

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3868
ANSWERED ON:18.02.2014
SUPER BAZAAR
Saroj Shri Tufani

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Super Bazaar Co-operative Store in New Delhi has been re-started;
- (b) if so, the details thereof indicating the name of the person/agency entrusted for this Store along with the terms and conditions stipulated for running the store;
- (c) whether most of the former employees of the Super Bazaar, before its closure, have been re-appointed in it; and
- (d) if so, the details thereof along with the number of such employees who are presently unemployed and the time by which they are likely to be re-employed therein?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) & (b) Yes, Madam. The Super Bazar Cooperative Store has been re-started on the basis of Hon'ble Supreme Court's order dated 26/2/2009 through open bidding. M/s Writers and Publishers Ltd., Bhopal, being the highest bidder was entrusted with the administration of Super Bazar. The terms and conditions stipulated for running the store inter-alia includes:-

(i) The successful bidder will deposit the amount proposed in the bid to make the net worth of Super Bazar positive and file an undertaking/ indemnity to meet all the conditions stipulated while inviting bids in the tender documents and indicated in the bid filed by the bidder.

(ii) The Government equity of Rs 1.16 crore will be retired immediately as per provisions of the MSCS Act, 2002 for which the successful bidder shall provide necessary funds to the Society.

(iii) The Government of India will not be responsible for any dispute/claims between Super Bazar and its employees, members, past members, Board of Directors, suppliers, creditors, claimants and others.

(iv) In the interest of Super Bazar the properties, which are lying at present in possession of Super Bazar on licence fee/leased basis, must be retained with Super Bazar irrespective of the composition of its management/ Board of Directors to protect the interest of stake holders, employees and consumers in order to achieve the purpose of the revival of Super Bazar. The successful bidder will have to deposit the free hold charges, maintenance charges etc. of all the properties lying in possession of Super Bazar as per the demand of the concerned agencies.

(v) The Super Bazar will continue to be governed under the provisions of MSCS Act, 2002 and Rules framed thereunder.

(c) Almost all the employees of Super Bazar who were on the roll of the Super Bazar before its winding up process have been re-appointed by the new management of the Super Bazar.

(d) The entire government equity in Super Bazar has been returned. Hence the government does not have any management control over Super Bazar. Therefore, the details of unemployed persons is not available with the department. The decision regarding their re-employment will be taken by Hon'ble Supreme Court which is hearing the matter regularly.